

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.296/99

dt.22-2-99

Between

1. S. Nageswara Rao
2. Ch. RLS Prakasa Rao
3. Cheryala Sangameswar
4. G. Padma Rani : Applicants

and

1. General Manager
Ordnance Factory Project
Yeddumailaram
Medak, Medak Dist.

2. Dist. Employment Officer
Dist. Employment Exchange
Sangareddy, Medak Dist. : Respondents

Counsel for the applicants : C. Prabhu
Advocate

Counsel for Respondent-1 : B.N. Sharma
CGSC

Counsel for Respondent-2 : P. Naveen Rao
SC for AF State Govt.

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

Order

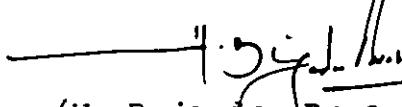
Oral order (per Hon. Mr. Justice D.H. Nasir, VC)

Heard the learned counsel for the rival parties.

2. The applicants' main grievance is that they have not been permitted to appear at the examination which is to be held in very near future for the post of Lower Division Clerk (LDC) in the office of Respondent No.1 on the ground that their names have not been sponsored by the Employment Exchange. It is well settled by now that no candidate should be disallowed from appearing at the interview/test merely because their names have not been sponsored by the Employment Exchange provided they satisfy the basic eligibility criteria.

3. It is therefore hereby directed that the Respondent No.1 shall allow the applicants to appear at the interview/examination irrespective of the fact whether or not they have been sponsored by the Employment Exchange provided the applicants satisfy the basic eligibility criteria.

4. OA disposed of accordingly. No order as to costs.


(H. Rajendra Prasad)
Member (Admn.)


(D.H. Nasir)
Vice Chairman

Dated : February 22, 1999
Dictated in Open Court

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